

that, period failing which their plots will be forfeited;

(c) whether it is a fact that in most of the DDA colonies, the plot holders could not start construction on account of non-availability of water, electricity and sewer; and

(d) if so, what is the responsibility of DDA to get these services provided in these colonies and whether the conditions of the sub-lease will be waived in such cases?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS AND IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):

(a) No. Under the terms of lease, the lessors are required to construct houses on their plots within 2 years from the date of the possession,
(b) Yes.

(c) DDA has reported that in a case where construction could not be taken up for want of water, electricity or sewer facilities, the requests for waiver of penalty for delay in construction are considered sympathetically by DDA.

(d) Facilities like water etc., in DDA colonies are arranged by the DDA. However, construction of houses in some cases depends upon mobilization of finances by the allottees. In some other cases the allottees have intentionally kept their plot unbuilt. Hence there is no proposal to waive the stipulation regarding completion of construction within the prescribed period.

D.D.A, building bye-laws

2881. SHRI PAWAN KUMAR BANSAL: Will the Minister of WORKS AND HOUSING be pleased to state

(st) whether it is a fact that the parties whose building plans were sanctioned after the enforcement of DDA Building Bye-laws on the 23rd

June, 1983 and before the issue of press note on 1st September, 1983* were informed individually under registered post that their building plans were sanctioned under these bye-laws;

(b) if so, the number of such parties and the date from which DDA started informing them;

(c) the reasons for which they were informed through registered post when the bye-laws came into operation on the 23rd June, 1983;

(d) the reasons for which their building plans were not stamped during this period;

(e) whether it is a fact that the concerned officials dealing with the building plans were not aware of the notification of the Building Bye-laws of 1983; and

(f) whether any relief is proposed to be given to these parties who were informed through post?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS AND IN THE MINISTRY OF WORKS, AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):
(a) and (b) Yes. DDA issued registered letters in mid-Sept., 1983 to about 200 parties whose building plans were sanctioned between 23rd June, 1983 and 16th August, 1983.

(c) This intimation was given to the owners so that they may not carry on construction under the norms laid down in the old superceded Building Bye-Laws.

(d) Stamping the plans—"Sanctioned under the new building bye-laws, 1983—No deviations permitted" over the sanctioned plan—is not obligatory.

(e) No.